NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI T.C.P. NO.344/I&BP/NCLT/MB/MAH/2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.344/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

SHRI RAVIKUMAR DURAISAMY

MEMBER (TECHNICAL)

In the matter of Sections 433 and 434 of the Companies Act, 1956 Moder Infolvery & Bauenifry Coste 2016 es Petitioner.

M/s. UNITED MUD-CHEM PRIVATE LIMITED.

Versus

..... Respondents.

PRESENT ON BEHALF OF THE PARTIES

MAHARASHTRA POLYBUTENES LIMITED.

Ms. Prachi Wazalwar along with Mr. Abhay Wadhwa Advocates for the Respondents.

ORDER Heard on : 24.07.2017. Pronounced on : 25.07.2017

- 1. None present from the side of the Petitioner/Creditor.
- 2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
- 3. When listed for the first time on 12.04.2017 one of the Representative of the Petitioner was present and sought adjournment. The matter was adjourned to 10th July, 2017. Thereafter on number of occasions the Respondent's Representative remained present, however, the Petitioner remained absent. It has also been stated by the Learned Counsel of the Respondent that no requisite Notice of Demand or the requisite Form as per Sections 8 and 9 of the I&BP Code have been served.
- 4. The Procedure of Intimation is three fold i.e.

(i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;

(ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site7 about the decision taken in the Court; and

(iii) the third step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.

4. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing this Petition.

-2-

As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

6. Hence for want of prosecution, the matter is dismissed. Consigned to Records.

Sd/-

Ravikumar Duraisamy Member (Technical) Dated : 24.07.2017. Sd/-M.K. Shrawat Member (Judicial)

aarti